

ITEM NO.1501
(For Judgment)

Court 16 (Video Conferencing)

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3913/2020

DAYLE DE SOUZA

Petitioner(s)

VERSUS

GOVERNMENT OF INDIA THR. DEPUTY CHIEF
LABOUR COMMISSIONER (C) & ANR.

Respondent(s)

([HEARD BY: HON. R. SUBHASH REDDY AND HON. SANJIV KHANNA JJ.])

Date : 29-10-2021 This petition was called for pronouncement of judgment today.

CORAM : HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Sandeep Sudhakar Deshmukh, AOR

For Respondent(s)

Hon'ble Mr. Justice Sanjiv Khanna pronounced the judgment of the Bench comprising Hon'ble Mr. Justice R. Subhash Reddy and His Lordship.

Leave granted.

The appeal is allowed in terms of the signed reportable judgment.

Pending application(s), if any, also stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR

(Signed Reportable Judgment is placed on the File)